

So, we are thankful to him. I would like to point out one aspect. Kerala is under acute power shortage. Even when this is implemented finally, under the present arrangement, only 20 per cent of power will be made available for Kerala. May I know from the hon. Minister, in view of the acute power shortage in Kerala and the possibility of having no other projects, whether the share of power will be increased for Kerala as a special case?

SHRI KALP NATH RAI: Mr. Speaker, Sir, energy shortage in Kerala is 67.9 per cent. The entire Kerala is producing 1476 MW power from Ramagundam super thermal power project; 25 MW power from Kalpakkam Atomic Power Plant and 87MW power from Neyveli Lignite Project. Several hydro projects have been learned by the CEA. The Planning Commission has given its clearance. Also the finance package is under consideration. The moment all these projects come, the power problem of Kerala will be solved.....(Interruptions)

SHRI A.CHARLES: Sir, My question has not been answered.....(Interruptions)

MR. SPEAKER: Well, he has probably answered in negative.

Power Projects in Andhra Pradesh

*369. **SHRI G.M.C. BALAYOGI:**
SHRI SOBHANADREES-
WARA RAO VADDE:

Will the Minister of POWER be pleased to state:

(a). whether any proposals have been received from Andhra Pradesh for setting up of power plants in the State;

(b). if so, the details thereof; and

(c). the time by which these projects are likely to be cleared?.

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). A statement is laid on the table of the House.

STATEMENT

(a) and (b). Proposals for the following 4 power projects of Andhra Pradesh are being examined in the Central Electricity Authority for techno-economic clearance:-

S.No.	Name of the Project	Capacity
1.	Rayalseema Thermal Power Station Extn.Stage-II	2x210 MW
2.	Manuguru Super Thermal Power Station	2x500MW
3.	Nagarjuna Sagar Tail Pool Dam	50 MW
4.	Lower Jurala	147.6 MW

(c). The techno-economic clearance and investment approval depends upon several factors including the comprehensiveness of the project report received from the project authorities, time taken by the project authorities in replying to various comments/observations by the Central Electricity Authority and/ or the Central Water Commission,

availability of various inputs and clearances such as fuel availability, transportation of coal, gas, port facilities, water availability, clearance from Environment and Forest angles, constraints of funds etc.

SHRI G.M.C. BALAYOGI: Sir, the hon. Minister's reply is not clear. The Minister has

stated in his reply that these projects are being examined.

Sir, almost all, the entire Andhra Pradesh is facing power crisis. Still today there is six to nine hours powercut in the State of Andhra Pradesh. Due to this powercut a number of industries and also the agriculturists are facing a lot of problems. As per the Andhra Pradesh Government's report, there are twelve projects submitted to the Government. They are: Vishakapatnam Thermal Power Project; Vijeswaram 300 MW; Kakinada 300MW Ampalapuram 375MW; Jegurupadu 400 MW; Jegurupada Phase II 100 MW; Rajamundry Vemagiri 300 MW; Nuclear Power Station at Nagarjunasagar; Rayalaseema Thermal Power Station 400MW; Krishnapatnam Thermal Power Station 1,000MW; Kothagudam Thermal Power Station 400MW; Ramagundam Thermal Power station 420MW; and 100MW Diesel Power Station at Renigunta.

I want to know from the Minister whether the Government has cleared any of these projects in Andhra Pradesh and whether they have included any project in the Eighth Plan. I want a clear answer from the hon. Minister.

SHRI KALP NATH RAI: There is shortage of energy and peak shortage throughout the country. Andhra Pradesh is also facing the same problem. Now four projects have been cleared by the Central Government. And three projects are pending. In Andhra Pradesh, 4,200MW power production is in the State Sector; 1700 MW is thermal and 2,500 MW is hydro. Sir, a new super thermal power station at Ramagundam is also supplying power; Ramagundam is supplying 580 MW power to Andhra Pradesh; 145 MW from Neyveli and 40 MW from Kalpakkam.

Sir, now four projects have been cleared. In the private sector, Visakhapatnam 1,000 MW has been cleared by the CEA and by the Planning Commission. PIB clearance has also been taken place.

Now M/s. Ashok Leyland and Mission

Energy are going to establish a 1,000 MW power station at Visakhapatnam. Another power station in joint venture is going to come up in Andhra Pradesh which will be a joint venture between Government of Andhra Pradesh and M/s. G.V.K. Reddy Industries for a capacity of 400 MW. The third is M/s. Spectrum Technology and N.T.P.C. are going to establish a 400 MW power station in Godavari area. Similarly there are five projects which are pending clearance with regard to Andhra Pradesh. They are: (i) Rayalaseema Thermal Power Station Extension Stage-II- 420 MW; (ii) Manuguru Super Thermal Power Station - 1,000 MW; (iii) Nagarjuna Sagar Tail Pool Dam- 50 MW; (iv) Lower Jurala - 147 MW ; and (v) Priyadarsini Jurala- 221 MW.

I agree with the hon. Member that there is power shortage in Andhra Pradesh. I am very much hopeful that if all the above projects are commissioned and executed the power problem of Andhra Pradesh, to a great extent, will be solved.

SHRI G.M.C. BALAYOGI: Sir, as per the drilling operations of O.N.G.C. in the coastal area of Andhra Pradesh, a lot of gas resources are available there. I want to know from the hon. Minister whether any foreign investors- N.R.Is.- have come forward to execute a gas-based power project in Andhra Pradesh particularly in Godavari area where gas is available. In this connection I want to know whether any NRI has come forward for the gas-based project in Uppada village of Kakinada for which already 600 acres of land is acquired, Rs. 5-6 crores have been spent, staff have already been posted and buildings have also been constructed. There is a doubt in the minds of the people of Kakinada that the project is being shifted to some other State. I want to know also about the mobile gas turbine set at Surasenyanam in Ampalapuram. I request the hon Minister to kindly clarify.

SHRI KALP NATH RAI: Sir, I have already told that the power projects in Godavari area are in joint venture. M/s. Spectrum Technology and N.T.P.C. have entered into

a joint agreement for Kakinada project. 1.5 M.T. of gas is available. I may assure the hon. Member that the project is not going to be shifted and that will be executed in joint venture by N.T.P.C. and Spectrum Technology belonging to a foreign country.

DR. VISWANATHAM KANITHI: Sir, in electricity generation, hydro-electric power is the cheapest. In Andhra Pradesh in Srikakulam and bordering Orissa, there is the Duduma Hydro electric project. Its capacity has been reduced to only 10s of MWs. whereas previously it was in 100s of MWs. Is there any proposal with the Government to enhance its capacity and supply the much needed electricity to the northern most and neglected district of Srikakulam?

SHRI KALP NATH RAI: Sir, this question does not arise out of the main question.

MR. SPEAKER: Yes.

SHRI K.P. REDDAIAH YADAV: Sir, I can understand the delay in sanctioning a new project. But with regard to the Rayalaseema Thermal Power Station, Manuguru Super Thermal Power Station and Nagarjuna Sagar Tail Pool Dam, the first phase of the projects has already been implemented. Will the hon. Minister tell us what are the main factors that are delaying the sanctioning of these projects in view of the fact that you have already sanctioned the first stage which is already implemented. I want to tell how it is happening. The C.E.A. or the Environment Ministry sends some simple queries to the State Government and the State Government takes its own time to reply. Instead of doing all these exercises, can you not call all the Departments from the State Government and make them sit with the C.E.A. authorities and solve the problems across the table and the projects are sanctioned early? These projects are pending since 1987, 1988 and 1989. In view of the alarming situation in Andhra Pradesh, will he hon. Minister take interest and sanction these projects for the II Stage?

SHRI KALP NATH RAI: As the hon.

Member has asked the question, I would say that Rayalaseema project, Manuguru project, Nagarjuna Sagar Project and Lower Jurala project are pending because any project which will cost more than Rs. 100 crores is being cleared by the Planning Commission. These projects have not been cleared by them till today. The question is of finance to be made available for these projects. The projects are not being implemented for the reason of financial question.

These projects will be cleared by the Planning Commission. The moment, the Planning Commission clears it, your Government will execute these projects.

SHRI ANANTHA VENKATA REDDY: Regarding Rayalaseema thermal power station, the project report was submitted in August, 1990.

Except shortage of coal, other facilities are available in Andhra Pradesh. I would like to know when this project is likely to be cleared.

SHRI KALP NATH RAI: As I have told you, this Rayalaseema thermal power project is of 420 MW which will involve Rs. 1200 crores. The Planning Commission has not cleared it. The moment this project is cleared will be executed.

MR. SPEAKER: Question No. 370, Shri Chinmayanand Swami - not present. Shri-mati Sheela Gautam - not present. Question No. 371 is transferred.

SHRIMATI MALINI BHATTACHARAYA: I was not informed about the transfer.

MR. SPEAKER: I will find out from the Secretariat.

SHRIMATI MALINI BHATTACHARAYA: This is a very serious question on the disinvestment of SAIL shares. How was it shifted? I want you to protect my interest.

MR. SPEAKER: Well, I shall have to find out who and how it was transferred. I will come back.

It is transferred to 12-8-1992. It will come at the same serial number.

SHRIMATI MALINI BHATTACHARAYA: On the 12th August, how can it come? This is the question for the Ministry of Steel.

MR. SPEAKER: This is being transferred to a different Ministry.

SHRI HARI KISHORE SINGH: Why?

MR. SPEAKER: These questions cannot be answered on the floor of the House. You shall have to discuss these things with me.

Unfortunately the Members sometimes do not know which Ministry is responsible and they give the name of a Ministry. When that Ministry refuses to answer that question and the other Ministry accepts that question, it is transferred. These things should not be explained on the floor of the House. Please come to the Chamber, I will explain.

[*Translation*]

Committee for Sharing of Water

*372. **SHRI RAM LAKHAN SINGH YADAV:**
**SHRI RAM TAHAL CH-
OUDHARY:**

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government have constituted any Committee for sharing of water

between the States;

(b) if so, the constitution of the Committee;

(c) the progress made so far by the Committee in regard to sharing of water amicably; and

(d) the States where issue of sharing of water is lying pending?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b). A Standing Committee on inter-State Issues in Water Resources with Members drawn from the National Water Resources Council has been constituted in April, 1990 under the Chairmanship of Union Minister of Water Resources.

(c) First Meeting of the Standing Committee was held in September, 1990. It considered the issue of sharing of Yamuna waters upto Okhla. It was decided in the meeting that the Minister of Water Resources would hold discussions with the Chief Ministers and bring the matter before the Committee again with a view to arrive at a consensus on allocation of Yamuna Waters. The Minister of Water Resources has held four meetings with the Chief Ministers of the concerned States between December, 1991 to July, 1992.

(d). A Statement is laid on the table of the House.

STATEMENT

<i>S. No.</i>	<i>River Basin where sharing of waters is an issue</i>	<i>States/Union Territories involved</i>
1.	Cauery	Tamil Nadu, Karnataka, Kerala, Pondicherry
2.	Ravi and Beas	Punjab, Haryana, Rajasthan